

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 132**  
**192/2007**

**IN THE MATTER OF:**

H.B Stock Holdings Ltd.

.... Applicant/petitioner

Vs.

M/s. DCM Shriram Industries Ltd. & Ors.

.... Respondent

**Order under Section 397-398**

**Order delivered on 02.07.2019**

**CORAM:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:-**

For the Petitioner/Applicant: Mr. Anant Garg, Mr. Kartik Bajpai, Advs  
For the Respondent(s): Mr. Krishna Kumar, Mr. Srujana Suman Mund,  
Advocates for R-2, 4, 11 & 15.

**ORDER**

Learned counsel for the petitioner states that the respondent no. 2 who was the Chairman of the M/s. DCM Shriram Industries Ltd. has unfortunately expired and the successors have to be brought on record, if any. The needful shall be done by the parties within two weeks.

All the details shall be furnished by the counsel for the respondents to the counsel for the applicant so as to file appropriate application.

List on 12.09.2019.

*Sd/-*  
**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**